



## The National Law School of Delhi University (Amendment) Act, 2009

Act 7 of 2009

**Keyword(s):**  
University, Vice-Chancellor

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"(12) "विश्वविद्यालय" का अर्थ है इस अधिनियम की धारा 3के अधीन स्थापित राष्ट्रीय विधि विश्वविद्यालय दिल्ली।"

5. धारा 3 का संशोधन.—मूल अधिनियम की धारा 3 की उप-धारा (1) के स्थान पर, निम्नलिखित उप-धारा प्रतिस्थापित की जाएगी, अर्थात्—

"(1) राष्ट्रीय राजधानी क्षेत्र दिल्ली में "राष्ट्रीय विधि विश्वविद्यालय, दिल्ली" नामक विश्वविद्यालय की स्थापना की जाएगी।"

6. धारा 9 का संशोधन.—मूल अधिनियम की धारा 9 की उप-धारा (2) के स्थान पर, निम्नलिखित उप-धारा प्रतिस्थापित की जाएगी, अर्थात्—

"(2) कुलपति का कार्यकाल पाँच वर्ष का होगा।"

7. धारा 13 का संशोधन.—मूल अधिनियम की धारा 13 में—

(क) उप-धारा (1) के खंड (क) को हटाया जाएगा तथा शेष खण्डों को (क) से (ज) तक क्रमशः पुनः संख्यांकित किया जाएगा; ;

(ख) उप-धारा (2) के स्थान पर, निम्नलिखित उप-धारा प्रतिस्थापित की जाएगी, अर्थात्—

"(2) कुलपति कार्यकारी परिषद् का अध्यक्ष होगा।"

8. धारा 14 का संशोधन.—मूल अधिनियम की धारा 14 की उप-धारा (8) के स्थान पर, निम्नलिखित उप-धारा प्रतिस्थापित की जाएगी, अर्थात्—

"(8) कार्यकारी परिषद् की प्रत्येक बैठक की अध्यक्षता कुलपति द्वारा की जाएगी तथा उसकी अनुपस्थिति में उपस्थित सदस्यों द्वारा चुने गए सदस्य द्वारा अध्यक्षता की जाएगी।"

9. धारा 20 का संशोधन.—मूल अधिनियम की धारा 20 की उप-धारा (4) में "तीन वर्ष" शब्दों के स्थान पर, "पाँच वर्ष" शब्दों को प्रतिस्थापित किया जाएगा।

10. धारा 21 का संशोधन.—मुख्य अधिनियम की धारा 21 में—

(क) उप-धारा (1) में, "अकादमिक" शब्द के पश्चात् तथा "कम नहीं" शब्दों से पहले आने वाले शब्द "व्यक्ति" के पश्चात्, "विधि में" शब्दों को सन्निविष्ट किया जायेगा;

(ख) उप-धारा (2) के पश्चात् निम्नलिखित उप-धारा को सन्निविष्ट किया जायेगा, अर्थात्—

"(3) कुल सचिव के कार्यकाल की नियुक्ति अवधि पाँच वर्ष के लिए अथवा षेसठ वर्ष की आयु प्राप्त करने तक, इनमें जो भी पहले हो, होगी तथा वह कुलाधिपति के अनुमोदन से कुलपति द्वारा पुनः नियुक्ति का पात्र भी होगा।"

11. धारा 26 के स्थान पर नई धारा का प्रतिस्थापन.—मूल अधिनियम में धारा 26 के स्थान पर, निम्नलिखित धारा को प्रतिस्थापित किया जाएगा, अर्थात्—

"26. प्रथम कुलपति तथा प्रथम कुल सचिव की नियुक्ति.—इस अधिनियम या संविधियों में कुछ भी रहते हुए, प्रथम कुलपति जो विधि का शिक्षाविद् व्यक्ति या प्रतिष्ठित न्यायविद् होगा उसकी नियुक्ति कुलाधिपति द्वारा की जायेगी तथा कुलपति के पद पर पाँच वर्ष की अवधि तक पदासीन रहेगा तथा ऐसी नियुक्ति वाले व्यक्ति की सेवा कुलाधिपति द्वारा आगे बढ़ाई जा सकती है। प्रथम कुलसचिव जो विधि का शिक्षाविद् व्यक्ति होगा तथा प्रोफेसर से कम पद का नहीं होगा, कुलाधिपति द्वारा कुलपति की सिफारिश से नियुक्त किया जायेगा। उक्त अधिकारी पाँच वर्ष तक या किसी नियमित कुल सचिव के नियुक्त होने तक, इनमें जो भी पहले हो, पदासीन रहेगा।"

दिल्ली राष्ट्रीय राजधानी क्षेत्र के उपराज्यपाल के नाम से तथा उनके आदेश से,

सविता राव, संयुक्त सचिव

DEPARTMENT OF LAW, JUSTICE AND  
LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 16th July, 2009

No. F.14(5)/LA-2008/LJ/09/5322.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 9th July, 2009 and is hereby, published for general information :—

"The National Law School of Delhi University  
(Amendment) Act, 2009

(Delhi Act 7 of 2009)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 23rd June, 2009)

[9th July, 2009]

An Act to amend the National Law School of Delhi University Act, 2007 (Delhi Act 1 of 2008).

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixtieth Year of the Republic of India as follows :—

1. Short title and commencement.—(1) This Act may be called the National Law School of Delhi University (Amendment) Act, 2009.

(2) It shall come into force on the date of its publication in the Delhi Gazette.

2. Amendment of the long title.—In the National Law School of Delhi University Act, 2007 (Delhi Act 1 of

2008) (hereinafter referred to as the "Principal Act"), in the long title, for the words "School of Delhi University Act", occurring after the word "Law" and before the figures "2007", the words "University, Delhi Act," shall be substituted.

**3. Amendment of Section 1.**—In the Principal Act, in Section 1, in sub-section (1) for the words "School of Delhi University Act", occurring after the word "Law" and before the figures "2007", the words "University, Delhi Act," shall be substituted.

**4. Amendment of Section 2.**—In the Principal Act, in Section 2, for clause (12), the following clause shall be substituted, namely :—

"(12) "University" means the National Law University, Delhi established under Section 3 of this Act;"

**5. Amendment of Section 3.**—In the Principal Act, in Section 3, for sub-section (1), the following sub-section shall be substituted, namely :—

"(1) There shall be established in the National Capital Territory of Delhi a University by the name of "the National Law University, Delhi."

**6. Amendment of Section 9.**—In the Principal Act, in Section 9, for sub-section (2), the following sub-section shall be substituted, namely :—

"(2) The term of the Vice-Chancellor shall be for a period of five years."

**7. Amendment of Section 13.**—In the Principal Act, in Section 13 :—

(a) in sub-section (1), clause (a) shall be omitted and the remaining clauses shall be re-numbered as clauses (a) to (h) respectively." ;

(b) for sub-section (2) the following sub-section shall be substituted, namely :—

"(2) The Vice-Chancellor shall be the Chairman of the Executive Council."

**8. Amendment of Section 14.**—In the Principal Act, in Section 14, for sub-section (8), the following sub-section shall be substituted, namely :—

"(8) Every meeting of the Executive Council shall be presided over by the Vice-Chancellor and in

his absence by a member chosen by the members present."

**9. Amendment of Section 20.**—In the Principal Act, in Section 20, in sub-section (4), for the words "three years", the words "five years" shall be substituted.

**10. Amendment of Section 21.**—In the Principal Act, in Section 21 :—

(a) in sub-section (1), after the word "person", occurring after the word "academic" and before the words "not below", the words "in law" shall be inserted;

(b) after sub-section (2), the following sub-section shall be inserted, namely :—

"(3) The term of appointment of the Registrar shall be for a period of five years or till he attains the age of sixty-five years, whichever is earlier, and he shall be eligible for re-appointment by the Vice-Chancellor with the approval of the Chancellor."

**11. Substitution of new Section for Section 26.**—In the Principal Act, for Section 26, the following section shall be substituted, namely :—

**26. Appointment of first Vice-Chancellor and first Registrar.**—Notwithstanding anything contained in this Act and the Statutes the first Vice-Chancellor who shall be an academic person in law or an eminent jurist, shall be appointed by the Chancellor and shall hold office of the Vice-Chancellor for a period of five years and the person so appointed shall be eligible for grant of extension in tenure by the Chancellor. The first Registrar who shall be an academic person in law and of the rank of not less than a professor shall be appointed by the Chancellor on the recommendations of the Vice-Chancellor. The said officer shall hold office for a period of five years or till a regular Registrar is appointed, whichever is earlier."

By Order and in the Name of Lieutenant Governor  
of National Capital Territory of Delhi,

SAVITA RAO, Jt. Secy.